

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.305 of 2020

IN THE MATTER OF:

Kundan Care Products Ltd.

...Appellant

Versus

Aashish Gupta

...Respondent

For Appellant: Counsel appeared but did not mark appearance

**For Respondent: Mrs. Nishi Chaudhary and Ms. Namrata,
Advocates
Shri Vipul (AR of RP)**

ORDER

19.03.2020 Counsel for RP wants to file Reply. The same may be filed by tomorrow, i.e. 20.03.2020. The RP will also prepare a separate Chart showing reference to relevant Regulations and their compliances indicating the dates when the Expression of Interest was called for to the stage of acceptance of Resolution Plan by RP; its processing and placing it before COC (Committee of Creditors). The Chart may be kept ready by the Counsel for RP to be looked into at the time of arguments. The Counsel for RP also states that the Resolution Plan has already been approved by the COC (Committee of Creditors).

The Counsel for Appellant states that RP be directed to give the Appellant particulars required to submit Expression of Interest and to offer a Resolution Plan.

We do not accept the request considering the developments in CIRP and at this stage of the Appeal.

List the Appeal 'for admission (after Notice)' on 8th April, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

/rs/kam